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the Registry

## ORDER OF THE TRIBUNAL

11.07.2005

None for the applicant/petitioner.

Respondents by Shri Y.I. Mehta.

The counsel for the respondents however, has filed the reply stating that the order of the Tribunal dated 13th April, 2004 passed in OA No. 299/2004 has been duly complied with by passing a reasoned and speaking order dated 5th May, 2005. Copy of the order is annexed as Annexure CR/3. The copy of the order is addressed to the applicant and copy thereof has been sent to his counsel Shri A.N. Bhatt, Advocate.

By order dated 13th April, 2004 in the aforesaid OA the Tribunal had directed the respondents to decide the representation of the applicant dated 30th June, 2003 by passing a speaking, detailed and reasoned order within a period of three months from the date on which the copy of the order is communicated. From the reply it seems that the respondents have ~~not~~ received the copy of the representation and contacted the counsel ~~to~~ of the applicant to furnish the copy of the OA and necessary documents. Thereafter, the order is passed. There is obvious delay in the disposal of the representation. Sufficient explanation has been given for the delay ~~in~~ for implementing the order of the Tribunal.

Since the respondents have implemented the order and have passed the reasoned and speaking order, we do not find now any any ground for proceeding <sup>and</sup> the matter further. Accordingly, the contempt petition is dismissed, and the notices are discharged. It will be open to the petitioner

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to assail the order passed by the  
respondents in appropriate proceedings in  
accordance with law.

Naik  
(S.K. Naik)

AM

M.A. Khan  
(M.A. Khan)  
VC (J)